

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
CHENNAI**

REGIONAL BENCH – COURT NO. III

**Excise Appeal No.40645 of 2019**

(Arising out of Order-in-Appeal No.CMB-CEX-000-APP-026-19, dt.18.01.2019 passed by Commissioner of GST & Central Excise (Appeals), Coimbatore]

**M/s.Bull Machines Private Ltd,**  
Trichy Road  
Coimbatore – 641 103

**Appellant**

VERSUS

**Commissioner of GST and Central Excise**  
6/7, A.T.D.Street, Race Course Road,  
Coimbatore – 641 018.

**Respondent**

**APPEARANCE:**

For the Appellant : Sh.R.Balagopal, Consultant

For the Respondent : Sh.S.Balakumar, AC (AR)

**CORAM :**

**HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)**  
**HON'BLE SH.ANIL G.SHAKKARWAR, MEMBER(TECHNICAL)**

DATE OF HEARING :30.01.2020

DATE OF DECISION :30.01.2020

**FINAL ORDER No.40161/2020**

**PER BENCH**

The appellant's counsel represents that the appellant had filed declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. As per the Scheme, on filing of a declaration, it is deemed that the appeal is withdrawn. Taking note of the fact that the appellant has filed declaration under the said scheme, the appeal is dismissed as withdrawn with liberty for the appellant to approach the Tribunal to

restore the appeal in case discharge certificate is not issued for the dispute pertaining to this Appeal. Appeal dismissed as withdrawn.

(dictated and pronounced in court)

**(Sulekha Beevi C.S.)**  
**Member (Judicial)**

**(ANIL G.SHAKKARWAR)**  
**Member (Technical)**

Vsr/Rkp